

## (iii) Foodgrains

Maize - PAC 9112 (PAC 91P-12), PAC 9735 (PAC 35003) and PAC 9703, 755 (F720)

Pearl Millit - MLBH-285 (MH 518), Nandi-30 (MH 515), Saburi (MH 483 RHRBH 8924) X-6 (MH 140)

(c) Parental lines of hybrids are supplied to State Agricultural Universities, Central Seed Producing organisations like SFCI and NSC, Seed producers like Stae Seed and Farm Corporations and NGOs including Krishi Vigyan Kendra and Private Organisations for large scale production on F1 hybrids. The hybrid seeds thus produced are supplied to farmers.

[English]

**Sugar Factories sanctioned on 7th Plan**

2448. SHRI MADHUKAR SARPOTDAR : Will the Minister of FOOD be pleased to state :

(a) whether due to non-availability of funds, sugar factories sanctioned in Seventh Five Year Plan in Maharashtra are in financial difficulties;

(b) if so, the details thereof; and

(c) the remedial steps taken/proposed to be taken by the Government to solve their financial difficulties?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) As per the reports received from the State Government of Maharashtra, some new sugar projects sanctioned in the Seventh Five Year Plan in Maharashtra are facing financial difficulties due to non-availability of funds.

(b) As regards the details of the cases facing this difficulty, the Government is not maintaining data on sources and utilisation of funds by individual factories.

(c) The implementation of Letter of Intent/Industrial Licence is the responsibility of the entrepreneur. The Central Government does not provide any loans for the setting up of new sugar factories. However, such loans are provided by the financial institutions directly to the undertakings. National Cooperative Development Corporation (NCDC) also provides loan assistance to State Governments for contribution towards the share capital of the sugar factories.

**Stolen Goods from Malkhana**

2449. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a sophisticated foreign revolver has been stolen from the 'Malkhana' of the Samaipur Badli police station during 1995 and replaced with a locally-made revolver;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the findings thereof;

(d) the number of similar cases which came to light during the last three years;

(e) the action taken against the erring persons; and

(f) the steps taken to verify the goods lying in the Malkhana regularly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) No, Sir. However, there was one case of replacement of a country made revolver by another old and broken country made revolver in Malkhana of Police Station Samaipur Badli. The switch over was detected in 1994 and the two police officials connected with the case were arrested.

(d) and (e) No similar case has been reported during the last three years. However, 8 cases of removal/misappropriation of goods from Malkhana were registered during this period in which 5 police officials and one private person were arrested.

(f) The following measures are taken in the matter :

(i) The seizure memos prepared at the time articles are taken in possession give full particulars of the seized article and the seizure memo also bears the signature of two independent witnesses. A copy of this seizure memo is also forwarded to the Area Magistrate;

(ii) The seized items are also entered in the Malkhana register meant for the case properties and the entries so made are counter signed by the Station House Officer/ Investigating officer concerned. The Station House Officer concerned as well as senior officers conduct physical inspections of Malkhana at short intervals; and

(iii) A formal inspection is also conducted by a Gazetted officer on a half-yearly basis.

**Central Share for Agriculture**

2450. SHRI P.C. THOMAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the share of Central assistance to the States for agriculture has been fixed for the year 1997-98;

(b) if so, the details of the amount of Central share for each State;

(c) the details of such amount given to each State for the past five years;

(d) whether share of investment is being given to States in accordance with any norms; and

(e) if so, the details thereof?